persons by selling unapproved plots of land in Delhi and adjoining areas; if so, whether any representation has been received by Government in the matter; and

(d) whether Government propose to make an enquiry into the fraudulent deals of this firm; if so, the details thereof; and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF WORK, HOUSING AND SUPPLY (SARDAR IOBAL SINGH): (a) and (b) It has come to the notice of Government that certain persons are selling land in different areas of Delhi and its neighbourhood without getting the layout plans sanctioned by the competent Local Authority and without developing those lands in accordance with the prescribed standards. However, in most of the cases, it is indicated in the sale-deeds that the land is agricultural and the seller is only transferring his rights in the said land to the buyer. The Government can take action only when the buyer files a complaint that the sale was made to him on wrong premises and certain material information was withheld from him. The Delhi Administration and Municipal Corporation of Delhi have warned the prospective buyers through Press advertisements, cinema slides and other media of publicity, not to purchase land without verifying that the layout plans 6f the lahd had been passed by the competent authority.

(c) and (d) No representation has been received by the Government in this regard.

## CLASS III EMPLOYEES OF THE L.I.C.

981. SHRI NAND KISHORE BHATT: Will the Minister of FINANCE be pleased to state the number of Class III employees in the L.I.C. who have passed the Fellowship Examinations of the Federation of Insurance Institutes, Bombay, and of the Chartered Insurance Institute, London, and who have not been promoted to the Cadre of Class I Officers as on 30th June, 1967?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): 173.

## CLASS III EMPLOYEES IN THE L.I.C.

982. SHRI NAND KISHORE BHATT: Will the Minister of FINANCE be pleased to state the number of Class III employees in the Higher Grade Assistants' Cadre and Superintendents' Cadre in L.I.C. as on the 30th June, 1967?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): 2,114 and 838 Class Hi employees were in the Higher Grade Assistants' Cadre and Superintendents' Cadre respectively as on the 31st March, 1967. Information as on the 30th June, 1967 is not readily available; figures are, however, likely to be substantially the same as on the 31st March, 1967.

#### ACQUISITION OF LANDS OF A HOUSE BUILDING COOPERATIVE SOCIETY

983. CHAUDHARY A. MOHAMMAD: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that the Delhi Administration has acquired huge lands of Uttar Pradesh Samaj Cooperative House Building Society, Delhi, purchased by the Society direct from private landowners in South Delhi;

(b) if so, the total acreage of lands so acquired, when they were acquired and for what purposes they have been acquired;

(c) whether the lands so acquired fall in the proposed residential area of the Master Plan;

(d) whether the acquired lands have been re-allotted to other societies; if so, which are those societies;

(f) whether Government propose to release the acquired lands if not al-jeady allotted or to allot equivalent lands to the society in South Delhi; ;and

(g) if so, when it is likely to be allotted; if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) to (g) The information is being collected and will be laid on the Table of the Sabha.

#### †DEPUTY SUPERINTENDENTS IN THE NAR-COTICS DEPARTMENT AND CENTRAL EXCISE DEPARTMENT

984. SHRI NARINDAR SINGH BRAR: Will the Minister of FIN--ANCS be pleased to state:

(a) whether it is a fact that the posts of Deputy Superintendents (Executive) in the Narcotics Department are not considered alongwith the Deputy Superintendents (Executive) of the Central Excise Department for upgradation to the posts of Superintendents of Central Excise and made gazetted in accordance with the recommendations of the Chanda Reorganisation Committee;

(b) if so, the reasons therefor and steps taken to remove the disparity;

(c) whether it is also a fact that officers are frequently taken from Cen-tial Excise Department to the Narcotics Department and if so, the number in each category taken during the last five years; and

(d) what is the quota for promotion fixed for the departmental officers in the Narcotics Department from the rank of the Deputy Superintendents to Superintendents of Central Excise/ District Opium Officers and whether there is any proposal to enhance the /quota?

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THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI R. DESAI): (a) Yes, Sir.

(b) The recommendations of the Central Excise Reorganisation Committee do not cover the Narcotics Department as that Department was not included in the terms of reference of the Chanda Committee.

(c) Officers from the Central Excise Department are taken generally on a tenure basis. The relevant statistics are being collected and will be laid on the Table of the House.

(d) Against 17 posts in the category of Superintendents/District Opium Officers, four posts are earmarked for the departmental officers. The need for enhancing the quota is under examination.

# PUBLICITY AGENCY FOR PROJECTS AND CORPORATIONS UNDER THE MINISTRY OF PETROLEUM AND CHEMICALS

985. SHRI JAGAT NARAIN: DR. (MRS.) MANGLADEVI TALWAR:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) how many Public Sector Projects or Corporations are working under his Ministry;

(b) which Advertising Agency is conducting their publicity; and

(c) whether it is a wholly Indian-owned Company?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF PLANNING AND SOCIAL WELFARE (SHRI K. RAGHURAMAIAH): (a) Fourteen.

(b) and (c) Information is being collected and will be placed on the Table of the House in due course.